

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 357 of 2000

Wednesday, this the 10th day of July, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. P.P.Gopinathan Nair,  
FAR(SK) T.No.246, AWS,  
NAD, Alwaye. (Now Retired)
2. G.Ramachandran,  
FAR(SK) T.No.480, AWS,  
NAD, Alwaye. ....Applicants

[By Advocate Mr. M. Rajasekharan Nayar]

Versus

1. Union of India,  
represented by the Secretary,  
Ministry of Defence, New Delhi.
2. The Chief of Naval Staff,  
Navy Bhavan,  
New Delhi.
3. The Flag Officer, Commanding-in-Chief,  
Southern Naval Command,  
Kochi.
4. General Manager,  
Naval Armament Depot (NAD),  
Aluva. ....Respondents

[By Advocate Mr. C. Rajendran, SCGSC)

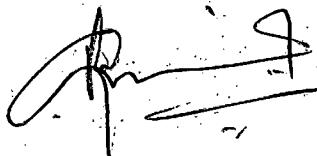
The application having been heard on 10-7-2002, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants, two in number, have filed this Original  
Application seeking the following reliefs:-

"(i) To direct the respondents to re-fix the salary  
of the applicants also in the scale of  
Rs.4000-100-6000 as was granted to the AM as  
per Annexure-A1 as applicants were also drawing  
the same scale of pay.



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(ii) Implement the provisions in paragraph 63,318 is suggested by the Pay Commission in other wards make the cadre strength or FAR and AM on fifty-fifty basis.

(iii) Declare that the applicants are also entitled re-fixation of salary with effect from 1.1.1996 as was granted to AM in Annexure-A1 in partial implementation of paragraph 63,317 of Pay Commission Report.

2. Applicants have advanced various grounds for the reliefs sought for by them and reply statements were also filed.

3. Today when the Original Application came up for final hearing, the learned counsel for respondents submitted that the 1st respondent had issued order No.CP(P)/7837/Report/AM/NHQ/569/D(N-II) dated 13-5-2002 and in the light of this order, the grievance projected by the applicants in this Original Application has been redressed. Learned counsel for the applicants submitted that the above statement may be recorded and the Original Application may be treated as closed.

4. In the light of the submissions made by the learned counsel on both sides and in the light of the above developments, this Original Application is closed. No costs.

Wednesday, this the 10th day of July, 2002



K.V. SACHIDANANDAN  
JUDICIAL MEMBER



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

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